

MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI MUKESH BHATNAGAR, ADGFT AT 11.00 A.M. ON 06.08.2012

Following officers attended the meeting:

- (a) Shri Jaikant Singh, Joint Director General, DGFT
- (b) Shri K.K. Tiwari, Industrial Adviser, D/o Heavy Industry
- (c) Shri K.K. Sinha, Industrial Adviser, D/o Industrial Policy and Promotion
- (d) Mrs. Rita Mahana, Deputy Director General, DGFT
- (e) Shri A. K. Gopal, Foreign Trade Development Officer (EPCG.I), DGFT
- (f) Shri S. K. Swarnkar, Foreign Trade Development Officer (EPCG.II), DGFT
- (g) Smt. Rekha Sharma, Foreign Trade Development Officer (P-5), DGFT

2. Minutes of the last Meeting held on 28.06.2012 were confirmed.

3. The Committee deliberated upon all the cases and following decisions were taken:

Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
1	M/s Balaji Granites, Jalore (Rajasthan) 01/36/218/52/AM-13/EPCG-I	1330000475 dated 27.02.2004	Condonation from block-wise EO fulfillment in the second, third and fourth blocks and extension in EOP for 2 years i.e. upto 26.02.2014	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1. The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow Extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP Vol. I. DG has approved the case.

Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
2	M/s Motherson Automotive	0530155824 dated	Permission to shift Capital Goods	The Committee observed that the addresses of both the units

	Technologies and Engineering, New Delhi 01/36/218/55/AM-13/EPCG-I	22.06.2011, 0530154753 dated 10.02.2011		of the firm located at Plot No. 195-196, Sector 4, IMT Manesar, Gurgaon, Haryana and Plot No. SP1-B, Tapukara Industrial Area, Bhiwadi, Alwar, Rajasthan are indicated on IEC and RCMC and, therefore, decided to convey the Regional Office to permit shifting of all the machines imported against EPCG Authorization No. 0530155824 dated 22.06.2011 and one machine (Sl. No. 1 of Import Item List) imported against EPCG Authorization 0530154753 dated 10.02.2011 from their unit at Manesar to their other unit at Bhiwadi subject to condition that the firm will furnish fresh Installation Certificate within a period of 6 months.
3	Kerala State Rubber Co-Operative Limited, Kerala 01/36/218/49/AM-13/EPCG-I	1030000045 dated 16.10.2000, 1030000047 dated 08.11.2000, 1030000038 dated 08.09.2000, 1030000068 dated 14.02.2001, 1030000104 dated 12.07.2001 and 1030000136 dated 16.11.2000	(i) Counting exports of alternate products by group company for discharge of specific EO as per PN 28 dated 28.01.2004 – Request for relaxation for acceptance of exports made prior to 28.01.2004 but after issue of EPCG Licences. (ii) Deletion of condition of regarding maintenance of annual average exporter obligation imposed against EPCG Authorization Nos. 1030000045 dated 16.10.2000 and 1030000047 dated 08.11.2000 as the firm had no manufacture and	The Committee observed that a. Kerala State Rubber Cooperative Ltd., Kannur, Kerala is a Government of Kerala Cooperative undertaking; b. It could not complete the EO during EOP of 8 years as the price of natural rubber in local market fell down drastically immediately after issuance of EPCG Authorization and in order to provide some relief to the domestic growers in Kerala, Government of Kerala authorised it to procure the natural rubber from growers at a price higher than the prevailing market rate; c. While it complied with the direction of Government till 2004-05, the Government of Kerala could not make payment of compensation in time resulting in erosion of its total
Case No.	Firm's Name/File Number	Licence No./Date	Subject	Decision of the Committee
			exported under Coir Form Mattress and had furnished the export figures of Natural Rubber in their application (for obtaining EPCG Authorization)	d. It did not apply for acceptance of alternate exports of Natural Rubber and other products towards EO against

			against the column "Export of same and similar products" by oversight. e. If it had sufficient exports and had it submitted request for counting of export of other products immediately after issuance of PN 42 dated 28.01.2004 it could have completed the entire EO. The Committee also observed that granting the benefit of counting of exports of other goods made by the Group Company i.e. benefit of PN 42 dated 28.01.2004 cannot be granted retrospectively in this situation and decided to recommend to DG for relaxation under Para 2.5 of FTP for allowing the firm to count the exports of other goods made by its Group Company with effect from 28.01.2004 i.e. from the date of issuance of relevant Public Notice. DG has approved the request. In respect of the other request, the Committee decided that the same should be examined on file.
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Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
4	M/s Bharat Aluminium Company Limited, New Delhi 01/36/218/145/AM-12/EPCG-I	0530136271 dated 25.05.2004, 0530136281 dated 26.05.2004 and 0530136274 dated 25.05.2004	Condonation for delay in Installation of Capital Goods	The Committee observed that the date of completion of imports in respect of each of the three licences was 17.07.2004, 22.02.2005 and 17.08.2004 respectively whereas these were installed on 30.06.2005, 29.01.2006 and 31.12.2004 respectively. The Committee further observed

			that whereas there is no delay in installation of Capital Goods in respect of EPCG Authorization No. 0530136274 dated 25.05.2004 there is delay of around 5 months (beyond 6 months from the date of completion of imports) in respect of EPCG Authorization Nos. 0530136271 dated 25.05.2004, 0530136281 dated 26.05.2004 due to delay in project implementation. The Committee, therefore, decided to recommend to DG for relaxation under Para 2.5 of FTP to condone the delay in installation of capital goods. DG has approved the case.
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Case No.	Firm's Name/File Number	Licence No./Date	Subject	Decision of the Committee
5	M/s Lakshmi Packaging Private Limited, Salem (Tamil Nadu) 01/36/218/50/AM-13/EPCG-I	3230003988 dated 31.01.2005	Condonation from fulfillment of block-wise EO and extension in EOP	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1. The Committee decided to

				recommend to DG for relaxation under Para 2.5 of FTP to allow Extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP Vol. I. DG has approved the case.
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Case No.	Firm's Name/File Number	Licence No./Date	Subject	Decision of the Committee
6	M/s Bhagwan Singh Tandon, Noida 01/36/218/51/AM-13/EPCG-I	0530141400 dated 04.07.2006	Regularization of delay in getting Installation Certificate beyond stipulated period of 6 months	The Committee observed that - The date of completion of imports is 26.07.2006; - The date of installation as per Installation Certificate issued by Chartered Engineer is 31.08.2006; - Installation Certificate issued from the Central Excise Authority on 20.07.2011 has mention of Installation Certificate issued by Chartered Engineer and a copy of the

				same is also enclosed therewith. The Committee, therefore, decided to recommend to DG for relaxation under Para 2.5 of FTP to condone/regularise the delay in obtaining Installation Certificate from Jurisdictional Central Excise Authority beyond the stipulated time of 6 months. DG has approved the case.
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Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
7	M/s Derewala Jewellery Industries Limited, Jaipur 01/36/218/43/AM-13/EPCG-I	1330000884 dated 14.02.2005 and 1330000582 dated 01.06.2004	Acceptance of installation certificate issued by Independent Chartered Engineer	The Committee observed that - The firm is manufacturer of Gold, Silver and Precious, Semi Precious Stone Jewellery item which are not covered under Central Excise; - the Regional Authority has demanded Installation Certificate issued by a Central Excise Authority only in respect of two authorizations when the firm approached them for issuance of EODC after fulfillment of 100% EO; - Public Notice 42 dated 28.01.2004 made it mandatory for an EPCG Authorization Holder to

				produce Installation Certificate only by Central Excise Authority irrespective of the registration with Central Excise; d. Earlier Policy Provision i.e. production of Installation Certificate from Central Excise Authority for excisable units or from Chartered Engineer for non-excisable units had been restored from 01.09.2004. e. Only for a brief period i.e. from 28.01.2004 to 31.08.2004 it was required to furnish Installation Certificate issued by Central Excise Authority Only. The Committee, therefore, decided to recommend to DG for relaxation under Para 2.5 of FTP to allow the firm to produce Installation Certificate by an Independent Chartered Engineer. DG has approved the case.
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Case No.	Firm's Name/File Number	Licence No./Date	Subject	Decision of the Committee
8	M/s East End Silks (P) Limited, West Bengal 01/36/218/08/AM-13/EPCG-I	0230004182 dated 07.05.2009, 0230005571 dated 02.08.2010, 0230005053 dated 23.03.2010, 0230004344 dated 21.07.2009 and 0230001241 dated 01.12.2005 (Referred in Customs letter)	Waiver from maintenance of Average Export Performance in terms of Para 5.7.6 of HBP v1 (2009-14) – Audit Objection whether the export product Spun Silk Yarn, Silk Noil Yarn, Silk Top Silver produced from raw silk, cocoon waste or silk waste can be treated as an item of sericulture or not.	The Committee observed that the issue relates to coverage of export items under 'Sericulture' and decided to defer the case with the directions to invite the views of technical member from Textile Department/Office.
9	M/s Allcargo Logistics Limited, Mumbai 01/36/218/31/AM-13/EPCG-I	0330005325 dated 01.03.2004, 0330012804 dated 04.08.2006 and 0330010990	a. Extension in EOP for 2 year in respect of EPCG Authorization No. 0330005325 dated 01.03.2004 under Para 5.11	a. The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow Extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an

		dated 10.02.2006	of HBP v1. The firm is ready to get their EO enhanced by 10% as envisaged in the said Para. b. Inclusion of other services in EPCG Authorization Nos. 0330005325 dated 01.03.2004, 0330012804 dated 04.08.2006 and 0330010990 dated 10.02.2006 in terms of Public Notice No. 42/2004 dated 28.01.2004.	enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP Vol. I. DG has approved the request. b. The Committee decided to defer the second request of the firm with the direction to call for the import item details from the firm.
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Case No.	Firm's Name/File Number	Licence No./Date	Subject	Decision of the Committee
10	M/s Bharat Aluminium Company Limited, New Delhi 01/36/218/145/AM-12/EPCG-I(Part File)		Permission for EPCG Authorization to domestically procure Bogie Alumina Tank Wagons (BTAP) and Break Vans (BVZI) under invalidation	The case was placed before the Committee in its meeting held on 28.06.2012 wherein it was deferred with the direction to examine the same in the next meeting. This time, the technical member from the Department of Heavy Industry confirmed that the Capital Goods (BTAP and BVZI) are essentially Railway Wagons only. The Committee, therefore, rejected the request of the firm in view of Para 4 of the Policy Circular 48 dated 19.12.2008.

Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
11	M/s Jubilant Life Sciences Limited, Noida 01/36/218/27/AM-13/EPCG-I	0530135156 dated 31.10.2003, 0530135154 dated 31.10.2003, 0530135281 dated 27.11.2003 and 0530136939 dated 08.09.2004	Amendment in the place of installation of Machines	Mr. Mukesh Kanwal, General Manager – Commercial appeared before the Committee and explained that: - The Capital Goods imported against the Authorizations were installed at their unit at "Bhartigram, Jyotiba Puley Nagar, Gajraula, U.P." i.e. the place of installation endorsed on the EPCG Authorization; - Subsequently they received permission for an R & D Centre at C-26, Sector-59, Noida (UP) and shifted the Capital Goods there; - They approached O/o JDGFT, CLA, Delhi for amendment of place of installation and was advised to approach the Headquarter Committee; - Addresses of both the units are mentioned on IEC/RCMC; and, - The Capital Goods have been installed

				and put to use for the same purpose as was intended for. The representative of the firm handed over the relevant documents to the Chairman during the meeting. The Committee, therefore, decided to regularize the EPCG Authorizations by allowing shifting of Capital Goods from the firm's unit at Gajraula to their R&D unit at Noida.
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Case No.	Firm's Name/File Number	Licence No./Date	Subject	Decision of the Committee
12	M/s Orient Press limited, Mumbai 18/71/AM-10/EPCG-II	0330021756 dated 05.11.08, 0330021755 dated 05.11.08, 0330021472 dated 30.09.08 and 0330021471 dated 30.09.08	Re-fixation of annual average export obligation against EPCG authorization No. 0330021756 dated 05.11.08, 0330021755 dated 05.11.08, 0330021472 dated 30.09.08 & 0330021471 dated 30.09.08.	The Committee observed that - Silvasa unit of the firm was lost due to incident of fire on 25.04.2008; - After the incidence of fire, it obtained four EPCG Authorizations in September and November, 2008 for set up of lost unit; - The average EO against these EPCG Authorizations were imposed on the basis of the Export Performance of both the units i.e. Silvasa Unit and Thane Unit; - The firm's request is for refixation of Average EO by excluding the export performance of the unit lost in fire. The Committee, therefore, decided to recommend to DG for relaxation under Para 2.5 of FTP for refixation of Average EO by excluding the export performance of the unit lost in fire. DG has approved the case.
13	M/s Special Spring India Pvt. Ltd, Delhi 18/58/AM-13/EPCG-II	0530145432 dated 16.01.2008	Acceptance of installation certificate issued by Chartered Engineer and Central	The Committee observed that the firm has obtained installation certificate both from Chartered Engineer as

			Engineer and Central Excise Authority.	well as from Central Excise Authority. However, on the Certificate issued by the Central Excise Authority date of installation is not mentioned. The installation certificate issued by the Chartered Engineer bears the date. The Committee, therefore, decided to accept the installation certificate issued by Central Excise Authority with collateral proof i.e. installation certificate issued by Chartered Engineer.
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Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
14	M/s. Uma Plastics Limited. 18/51/AM-13/EPCG-II	0230000132 dated 06.09.2001	The firm has requested for i. Extension in export obligation period upto 06.09.2014 & ii. Condonation of Block-wise EO for 3 rd & 4 th blocks against EPCG authorization No.0230000132 dated 06.09.2001	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow Extension in EOP for 4 years i.e. upto 05.09.2013 on payment of composition fee/Customs Duty in terms of provisions contained in Para 5.11 of HBP Vol. I. The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1. DG has approved the case.

Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
15	M/s. Shalimar Wires Industries Ltd, Hooghly. 18/141/AM-11/EPCG-II	0230000848 dated 19.01.2005	Extension in EOP upto 12 years in terms of Para 5.5.1 of FTP and 5.11.1 of HBP v1.	The Committee noted that - the firm was declared sick under BIFR; - Rehabilitation package approved by BIFR contains no direction to grant benefit against EPCG Authorization; - It has directed to grant benefit against Advance Authorization; - In respect of one Authorization(No. 0230000260 dated 16.09.2002), extension in EOP upto 12 years had been granted under Para 5.5.1 of FTP read with Para 5.11.1 of HBP v1 with the approval of DG; - The Regional Authority is not extending the EOP as per Para 5.5.1 of FTP read with Para 5.11.1 of HBP v1 despite instructions from DGFT Hqrs. and has advised the firm to approach DGFT Hqrs. The Committee, therefore, decided to recommend to DG for relaxation under Para 2.5 of FTP to allow Extension in EOP for 12 years i.e. upto 18.01.2017 without payment of composition fee/Customs Duty being covered under BIFR.

DG has approved the case.

Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
16	M/s. Rico Auto Industries Ltd, Gurgaon 18/04/AM-13/EPCG-II	17 EPCG authorizations mentioned at Annexure-I	Permission for shifting of capital goods from one unit to other units	The Committee observed that the addresses of all the units of the firm are indicated on IEC and RCMC and, therefore, decided to convey the Regional Office to permit shifting of Capital Goods from one of their unit to other units as indicated in annexure to the representation dated 30.06.2012 of the firm subject to condition that the firm will furnish fresh Installation Certificate within a period of 6 months.
17	M/s. Sampark Industries Limited, Greater Noida 18/14/AM-13/EPCG-II	0530132877 dated 21.05.2002	The firm has requested for Extension in export obligation period for two years i.e. upto 20.05.2012 in respect of EPCG authorization without payment of customs duty.	The Committee decided to defer the case with a direction to examine the case during the next meeting.
18	M/s. Premco Traders, Kolkata 18/199/AM-12/EPCG-II	0230000819 dated 23.12.2004	The firm has requested for i. Extension in export obligation period for two years i.e. upto 22.12.2014 & ii. Condonation of Block-wise EO against EPCG authorization No.0230000819 dated 23.12.2004	The Committee observed that the firm have not made any exports till date and, therefore, decided to reject the case.

Case No.	Firm's Name/File Number	Licence No./Date	Subject	Decision of the Committee
19	M/s Richa Global Exports Pvt. Ltd., New Delhi 18/32/AM-13/EPCG-II	0530155040 dated 15.03.2011, 05301546006 dated 15.07.2011 and 0530157052 dated 25.11.2011	Allowing shifting of machineries imported under EPCG authorizations No.0530155040 dated 15.03.2011, 05301546006 dated 15.07.2011 & 0530157052 dated 25.11.2011.	Mr. Dinesh Raheja, Manager (Operations) appeared before the Committee and explained the request. He withdrew the request for shifting of Capital Goods against EPCG Authorization number 05301546006 dated 15.07.2011. The Committee agreed to allow the shifting of Capital Goods as requested on furnishing details regarding unit-wise shifting of each Capital Goods which they have furnished.
20	M/s Richa & Co., New Delhi 18/31/AM-13/EPCG-II	530155039 dated 15.03.2011, 0530154577 dated 20.01.2011 and 0530154607 dated 21.01.2011	Allowing shifting of machineries imported under EPCG authorizations No.0530155039 dated 15.03.2011, 0530154577 dated 20.01.2011 and 0530154607 dated 21.01.2011.	Mr. Dinesh Raheja, Manager (Operations) appeared before the Committee and explained the request. He withdrew the request for shifting of Capital Goods against EPCG Authorization number 05301546006 dated 15.07.2011. The Committee agreed to allow the shifting of Capital Goods as requested on furnishing details regarding unit-wise shifting of each Capital Goods which they have furnished.
21	M/s Riyan Optical Discs Pvt. Ltd, Cochin 18/02/AM-13/EPCG-II5		Re-fixation of specific EO as per Para 5.2B of FTP	The Committee decided to refer the case to Department of Revenue for seeking their comments.
22	RA, Bangalore, 18/59/AM-13/EPCG-II		Clarification sought whether import of Curtain Fabric, Bed Fabric, Armchair Cushion Fabric etc are allowed under EPCG scheme for Hotel and Tourism industry.	The Committee observed that the items namely Curtain Fabric, Bed Fabric, Armchair Cushion Fabric etc cannot be treated essentially as Capital Goods for Hotel and Tourism Industry and, therefore, decided that these cannot be imported under EPCG Scheme.
23	M/s Suner Marbles and Granite Pvt. Ltd., Jaipur 18/136/AM-12/EPCG-II	2096887 dated 19.11.1984 and 2043054 dated 01.12.1988	Deletion of export obligation condition in terms of DIPP Press Note No.3 (2001 series) dated 25.04.2001 and Ministry of MSME Notification S.O. No. 1169(E) dated 20.10.2004	The Committee decided to defer the case for seeking comments of DIPP.

20.10.2007.				
Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
24	M/s Deepak Industries Limited, Faridabad 01/36/218/65/AM-13/EPCG-I	0530142205 dated 23.10.2006	Condonation of Delay in installation of Capital Goods imported	The Committee observed that the firm could not install the Capital Goods within the stipulated period of 6 months from the date of completion of imports (01.12.2006) due to non-completion of construction work in the factory and there is a delay of 82 days in obtaining the Installation Certificate. The Committee, therefore, decided to recommend to DG under Para 2.5 of FTP to condone the delay in obtaining the Installation Certificate. DG has approved the case.
25	Alstrong Enterprises India Pvt. Ltd., New Delhi 01/36/218/64/AM-13/EPCG-I	0530156253 dated 17.08.2011	Permission to shift One Set Jet-1600 Aluminum composite Panel Production Line imported under EPCG Licence from one unit to another unit.	The Committee observed that the addresses of both the units of the firm located at Phase II, Lane No. 2, SIDCO Industrial Complex, Bari Brahmana, Purmandal, Jammu – 181133 and Phase-II, SIDCO Industrial Growth Centre, Samba, Jammu – 184121 are indicated on IEC and RCMC and, therefore, decided to convey the concerned Regional Authority to permit shifting of the Capital Goods (One Set Jet-1600 Aluminum composite Panel Production Line) from their unit at Bari Brahmana to their other unit at Samba subject to condition that the firm will furnish fresh Installation Certificate within a period of 6 months.

Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
26	M/s Apollo Tyres	N.A	Relaxation for	The Committee observed that

	Limited, Gurgaon 01/36/218/209/AM-12/EPCG-I		transfer of Moulds between company's own plants cleared under EPCG Licences	the moulds imported by the firm under various EPCG Authorizations are required to be transferred frequently from one plant to another and taking permission from DGFT is time consuming. Technical member from DHI also confirmed that these moulds are required to be transferred frequently from one unit to another unit and there is no harm in granting general approval for the same. The Committee, therefore, decided to recommend to DG for relaxation under Para 2.5 of FTP to accord general approval for shifting of the imported moulds. DG has approved the case.
27	M/s Tatia Intimate Exports Ltd., Chennai No. 20/418/95/EPCG-IV	P/CG/2133681 dated 25.11.1994.	Extension in EOP upto 2006 and condonation of procedural lapse of not mentioning EPCG authorization number, date and the name of third party on the shipping bills.	The Committee noted that there was a lapse of not mentioning EPCG authorization No. & date as well as the name of licensee on the shipping bills and hence condition No. V of Policy Circular No. 7 dated 11.07.2002 is not fulfilled. As regards extension in export obligation period upto August, 2006, the Committee noted that the original export obligation period expired on 24.11.1999, whereas a bulk of exports against the subject authorization has been effected in the year 2005-06 i.e. after 7 years of original EOP. The Committee also noted that all such exports after expiry of original EOP are claimed to be 3 rd party exports and cannot be regularised in terms of the policy circular No. 7 dated 11.07.2002. Therefore, the committee rejected the request of the firm.
28	M/s Shirke Infrastructure, Pune 01/36/218/163/AM-12/EPCG-I	N.A	Clarifications regarding fulfillment of Export Obligation	The Committee decided to drop the case with the direction to examine the same on file.

Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
29	M/s Unitech Developers & Hotels Pvt. Ltd., Gurgaon 18/90/AM-12/EPCG-II	Several Licences	The firm has requested condonation from submission of fresh BG	The Committee decided to defer the case with a direction to seek comments from DOR and to call for detailed Report from the Regional Authority

				including EO position.
30	M/s Sidhartha Marbles and Granites (P) Ltd., Udaipur 18/62/AM-13/EPCG-II	1330000207 dated 21.01.2003	The firm has requested for i. Extension in export obligation period upto 20.01.2015 and ii. Condonation of Block-wise EO against EPCG authorization No.1330000207 dated 21.01.2003	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow Extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP Vol. I. The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1. DG has approved the case.
31	M/s Preci Turn Engineer, Baroda 18/62/AM-13/EPCG-II	3430000256 dated 08.04.2004	The firm has requested for i. Extension in export obligation period for two years i.e. upto 07.04.2014 and ii. Condonation of Block-wise EO against EPCG authorization No.3430000256 dated 08.04.2004	The Committee decided to defer the case with a direction to call for detailed Report from the Regional Authority including EO position.

Case No.	Firm's Name/File Number	Licence No./ Date	Subject	Decision of the Committee
32	M/s Tata Motors Limited, Mumbai 18/61/13/EPCG-II	0330008322 dated 31.03.2005	Export of capital goods imported under EPCG Scheme for repairs and import thereof.	The Committee decided to recommend to DG under Para 2.5 of FTP for relaxation of provision of Para 5.16 of HBP v1 to allow the re-export of the capital goods subject to furnishing of an undertaking that the firm would re-import the same

				capital goods after repairs subject to the condition that the firm shall pay customs duty at the time of re-import on repair charges if paid by them. DG has approved the case.
33	M/s Tata Steel Limited, New Delhi 18/70/AM-13/EPCG-II	List attached	Request for acceptance of installation certificate from Chartered Engineer instead of Jurisdictional Excise Authority against 14 EPCG authorizations.	The firm have informed that the Capital Goods imported by them have been installed, commissioned and are operating and it is now difficult to physically verify the same. The Committee, therefore, decided to recommend to DG for relaxation under Para 2.5 of FTP to allow acceptance of Installation Certificate from Independent Chartered Engineer subject to confirmation, in writing, from the Managing Director of the firm that all the Capital Goods have been installed, commissioned and operating. DG has approved the case.
